

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification

Jammu, the 13th December, 2024

S.O 572 .- In exercise of the powers conferred under sub-section (1) of section 14 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Government hereby appoint the following officers to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their respective territorial jurisdiction of District Poonch.

S.No	Name of the Officer (Mr.)	Jurisdiction
1	Mohd. Afzal	Naib Tehsildar, Mendhar
2	Mohd. Abdul Rahoof	Naib Tehsildar, kasblari

By Order of the Government of Jammu and Kashmir.


Sd/-
(Achal Sethi)
Secretary to Government

No. LAW- Powr/15/2021-10

Dated :- 13 -12- 2024

Copy to the:- .

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Divisional Commissioner, Jammu.
3. Secretary to Government, Revenue Department.
4. District Magistrate, Poonch. This is with reference to letter No. DMP/J/6765-67 Dated 12-12-2024.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
7. Incharge Website section


Deputy Legal Remembrancer
Department of Law, Justice and P.A